[श्री सत्यनारायण जटिया]

रोड विक्रमगढ़ आलोट, चौमहला, सुवासरा, शामगढ़, गरोठ तथा झालावाड़ रोड से यात्रा करने वाले यात्रियों के लिए आरक्षण के स्थान बढ़ाए जाने चाहिए । चौमहला स्टेशन के करीब "नागेश्वर पार्श्वनाथ" का प्रसिद्ध जैन तीर्थ है जहां बड़ी संख्या में तीर्थ यात्री आते हैं । जनता की मांग है कि इस स्टेशन का नामकरण "नागेश्वर पार्श्वनाथ" किया जाना चाहिए । उज्जैन के प्लेटफार्म गाड़ियों की लम्बाई से छोटे हैं जिसे बढ़ाने की आवश्यकता है । देहरादून एक्सप्रेस तथा अन्य रेल गाड़ियों में सुरक्षा का पर्याप्त प्रबन्ध किया जाना चाहिए ।

मेरा रेल मंत्री तथा मंत्रालय से आग्रह है कि जनता की सुविधा के लिए उपरोक्त मांगों को तत्काल स्वीकृत किया जावे ।

(ix) NEED FOR TAKING FIRM DECISION REGARDING SHIFTING OF HEADQUARTERS OF HINDUSTAN FERTILISER CORPORATION TO CALCUTTA.

SHRI KRISHNA CHANDRA HALDAR (Durgapur): All the units of Hindustan Fertiliser Corporation, namely, Durgapur Fertiliser Plant, Haldia Fertiliser Plant, Barauni, Namrup Plants and marketing offices of the Hindustan Fertiliser Corporation are located in and around Calcutta. The Export Committee has recommended the shifting of headquarters of Hindustan Fertiliser Corporation from Delhi to Calcutta. The West Bengal Government also allotted sufficient land in Salt Lake for construction of office building and quarters for the employees and officers. Pending construction of the same, the Government of West Bengal arranged office premises in the area where there was no loadshedding of power. But some interested quarters who are not willing to shift the headquarters from Delhi. are trying to make the Hindustan Fertiliser Corporation to incur huge amount of expenses and losses.

So, I would request the hon. Minister of Chemicals and Fertilisers to take a decision in this regard to shift the headquarters of the said Corporation from Delhi to Calcutta and to make a statement in the House in this regard.

श्री जगपाल सिंह (हरिद्वार) : सभापति महोदय, स्टेटमेन्ट पढ़ने से पहले मैं यह जानना चाहूंगा कि जो स्टेटमेन्ट मैंने अंडर रूल 377 दिया था सुबह 10 बजे, उसको बदलवाया गया है।

MR. CHAIRMAN: This has been approved by the hon. Speaker. Did you submit any statement under Rule 377?

SHRI JAGPAL SINGH: Yes I had submitted earlier in the morning at ten O'clock.

MR. CHAIRMAN: Under the rules what has been approved by the hon. Speaker, you will read that. Kindly read that.

श्री जगपाल सिंह : अप्रूव कहां हुआ। इसका मतलब तो यह होगा कि जो चार्जेज मेरे ऊपर लगाए हुए हैं, इसके अनुसार प्रूव होंगे। **(व्यवधान)** मुझको कम से कम एक घंटा पहले दिया जाना चाहिए था। मेरा मामला 222 का बनता है, लेकिन अध्यक्ष महोदय के कहने से हम 377 में एग्री हो गए हैं।

SHRI RASHEED MASOOD (Saharanpur): This should have been given at least one hour earlier.

श्री जगपाल सिंह : जो स्टेटमेन्ट अप्रूव किया गया है उसका मतलब यह होगा कि जो चार्जेज कोतवाली पटना ने लगाए हैं, उनको मैं प्रूव कर रहा हूं।

It will be a matter to be sent to the Privilege Committee.

MR. CHAIRMAN: So far as your statement is concerned, under the rules it was beyond the context. It contained more than 250 words. There is a power to edit it. It has been edited and has been approved by the hon. Speaker. It has been given to you to read out. I will request you to read out.

श्री जगपाल सिंह : मैं अपना ओरिजनल स्टेटमेन्ट पढ़ूंगा।

MR. CHAIRMAN: I will see that in future such things should not happen. You have made your point. That is there. Kindly read out because what you want to say let it be on record at least

(x) TREATMENT METED OUT TO SHRI JAGPAL SINGH BY POLICE IN PATNA.

श्री जगपाल सिंह : मुझको एक घंटा पहले दिया जाना चाहिए था। इसलिए जो स्टेटमेन्ट मैंने दिया था, उसको पढ़ रहा हूं ।

माननीय सभापति जी, मैं 11 अक्तूबर, 1982 को बिहार प्रदेश एवा लोकदल की रैली को पटना में संबोधित करने गया था। अगले रोज 12 तारीख को सायकाल के जहाज से जिसमें मेरा आरक्षण था, वापिस आना था। 12 तारीख को करीब 2 बजे मैं गजेन्द्र प्रसाद हिमांशु, उपाध्यक्ष, बिहार विधान सभा से संगठनात्मक मामलों पर बात करने गया था। करीब 3.00 बजे बेली रोड पर 30 एवा संगठनों का 11 लाख हस्ताक्षरों का ज्ञापन राज्यपाल को देने के लिए आया था । थोड़ी देर बाद टीयर गैस व लाठी चार्ज बिहार प्रेस बिल विरोधी प्रदर्शनकारियों पर किया गया । एक लड़का जिसका नाम अवधेश कुमार, जो अपनी जान बचाने के लिए उपाध्यक्ष की कोठी में घुस गया था, उसको पुलिस ने बहुत बुरी तरह मारा।

MR. CHAIRMAN: Mr. Jagpal Singh, may I request you to kindly read the approved draft. I will request you.

SHRI JAGPAL SINGH: I am not going to read out the approved draft.

MR. CHAIRMAN: That will not be according to the rules.

श्री जगपाल सिंह : नियमानुसार मुझको पहले दिया जाना चाहिए था। (व्यवधान) मैं कोई विशेष सूचना नहीं दे रहा हूं । मेरा मामला तो प्रिवलेज मोशन का है।

श्री रघुनाथ सोनकर शास्त्री (संदेपुर): यह 377 का मामला नहीं बनता है लेकिन अध्यक्ष महोदय के अनुरोध करने पर 377 में मामला आया है, लेकिन इस तरह से 15 मिनट पहले देने का क्या औचित्य है?

MR. CHAIRMAN: Mr. Shastri there is no question of hiding things. So far here in the Chair, we have to follow certain procedures under the rules. Now the statement was long enough. It is not permitted by the rules. Therefore, it has been brought down to below 250 words.

SHRI INDRAJIT GUPTA (Basirhat): It should have been returned to the Member and he should have been told to reduce it. It has been altered as it exceeded a certain length. It should have been returned to the Member and he should have been told to reduce it to the required length. Why was that not done?

डा. ए. यू. आजमी (जौनपुर): अगर पहले बता दिया जाता तो स्पीकर से बात कर सकते थे।

MR. CHAIRMAN: I am told that that was done. The hon. Member was requested to condense it. Probably it has been done. What he is complaining about is that he was given it within less than an hour's time. That is a different matter. But the question is that he was requested that he should condense it. It has been condensed. May I suggest that you read it? The hon. Speaker will look into it and I am sure he will liberally look into it.

He will decide as to what is to be done. We have to follow the procedure.